

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 791  
ANSWERED ON FRIDAY THE 14<sup>TH</sup> DECEMBER, 2018/  
AGRAHAYANA 23, 1940 (SAKA)**

**CSR FUNDS UNDER SAGY**

**QUESTION**

**791. SHRI GANESH SINGH:**

**Will the Minister of CORPORATE AFFAIRS**

**कारपोरेट कार्य मंत्री**

**be pleased to state:**

- (a) whether the panchayat-wise data of Corporate Social Responsibility (CSR) expenditure has not been captured under MCA 21 Registry and if so, the details thereof; and**
- (b) the details of contribution made towards rural development projects under Schedule VII for the last three years and the number of panchayats which have been provided funds under Saansad Adarsh Gram Yojana (SAGY)?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE  
AND CORPORATE AFFAIRS**

**(SHRI P. P. CHAUDHARY)**

**विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री**

**(श्री पी. पी. चौधरी )**

**(a): Panchayat-wise data of CSR expenditure is not maintained by the Ministry.**

**(b): As per the filings made by companies upto 30.06.2018 in the MCA21 registry, the contribution made towards 'rural development projects' under Schedule VII of the Companies Act, 2013 by the companies for the years 2014-15, 2015-16 and 2016-17 was Rs. 1059.35 crore, Rs. 1369.53 crore and Rs. 1507.40 crore respectively. The data regarding funds provided to panchayats under Saansad Adarsh Gram Yojana is not available in the filings made by companies on MCA21.**

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